

(b) Does not arise. However a Ministry-wise statement indicating the total Grants and Appropriations, total excesses and the percentage thereof for the year 1964-65 is laid on the Table of the House. [Placed in Library. See No. LT-6015|66].

(c) to (e). The figures given against (a) above would indicate that the total excesses have shown a progressive decrease. The excesses arise mostly because of adjustments effected after the close of the financial year, such as transfers of earmarked receipts or surpluses to Reserve funds, debits on account of supplies made, work done or services rendered by other Government agencies etc. While every effort is made to estimate such adjustments correctly and to avoid excesses, it is difficult to eliminate them altogether. This is why the Constitution itself recognises the possibility of excesses (Article 115(1) (b)). The excesses disclosed through the Appropriation Accounts are examined by the Public Accounts Committee, who recommend their regularisation by Parliament in the same manner as Supplementary Demands for Grants.

The General Financial Rules of Government lay down the procedure to be followed to ensure that expenditure over and above the sanctioned Grants and Appropriations is not incurred except after taking an advance from the Contingency Fund, as permitted by the Constitution. Departmental instructions have also been issued from time to time for keeping an effective watch over the progress of expenditure. Suitable action is also taken where necessary on the procedural and other lapses which might have taken place leading to the excesses. No further measures to minimise excesses are considered necessary for the present.

Adulteration of Drugs

3484. Shri Hari Vishnu Kamath: Will the Minister of Health and Family Planning be pleased to refer

to the reply given to Unstarred Question No. 1701 on the 2nd December, 1965 regarding adulteration of drugs and state:

(a) whether the requisite information has been collected; and

(b) if so, whether it will be laid on the Table?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The requisite information has been received from all the States/Administrations except Bihar. It will be laid on the Table of the Sabha as soon as reply is received from that State.

Thermal Power Plant at Tuticorin

3485. Shri Muthiah:
Shri S. Kandappan:
Shri Muthu Gounder:
Shri Sivasankaran:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Government have given approval to the setting up of a 100 M.W. Thermal Power Plant at Tuticorin in the Fourth Plan;

(b) if so, the quantum of Central aid for the plant;

(c) whether the capacity will be expanded to 250 M.W. as originally proposed; and

(d) the steps Government propose to take to implement it in the Fourth Plan?

The Ministry of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (d). The proposal for the construction of a Thermal Power Station at Tuticorin is at present awaiting examination by a technical Sub-Committee set up by the Advisory Committee on Irrigation, Flood Control and Power Projects.